

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.377 of 2015**

Arising Out of PS. Case No.-148 Year-2011 Thana- TAJPUR District- Samastipur

Sakli Devi Wife of Late Bal Govind Sada, Resident of village- Morba
Anandpur, P.S.- Tajpur, District- Samastipur

... .. Appellant

Versus

1. State of Bihar
2. Ashok Kumar Singh @ Ashok Kumar, Son of Nanki Singh, Resident of
village- Nikaspur, P.S.- Tajpur, District- Samastipur

... .. Respondents

Appearance :

For the Appellant/s : Mr. Vikash Kumar Pankaj, Advocate
For the Respondent/s : Mr. Ashwani Kr. Sinha, APP

**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE HARISH KUMAR
ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

3 13-03-2026 Perused Letter No. 155 dated 11.02.2026 of the
Superintendent of Police, Samastipur along with the report of
S.H.O., Tajpur Police Station, wherein it is indicated that during
the enquiry it came to light that the sole appellant, namely Sakli
Devi, is dead.

2. In view of the said letter and having regard to
Section 394 of the Code of Criminal Procedure, 1973, which
corresponds to Section 435 of the Bharatiya Nagarik Suraksha
Sanhita, 2023, and inasmuch as no near relative has filed any
application seeking leave to continue the appeal, the present



Criminal Appeal stands abated and is accordingly disposed of.

3. Let the Trial Court Records be sent back to the
concerned Trial Court.

(Sangam Kumar Sahoo, CJ)

(Harish Kumar, J)

shailendra/-

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